

GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
(DEPARTMENT OF ELECTRONICS & INFORMATION TECHNOLOGY)

LOK SABHA
UNSTARRED QUESTION NO. 1010
TO BE ANSWERED ON: 02.03.2016

POLICIES REGARDING ICT SECTOR

1010. SHRI E.T. MOHAMMED BASHEER:

Will the Minister of Communications & Information Technology be pleased to state: -

(a) whether the Government intends to formulate any overreaching policy which addresses concerns of privacy, Intellectual Property Rights and piracy in the Information Communication Technology sector: and

(b) if so, the details thereof and the time by which it is likely to be implemented?

ANSWER

MINISTER FOR COMMUNICATIONS AND INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)

(a): No, Sir. There is no proposal in the Government to formulate any overreaching policy which addresses concerns of privacy, Intellectual Property Rights and piracy in the Information Communication Technology Sector. However, the Government is formulating a National IPR Policy for all sectors including ICT.

(b): An all encompassing IPR Policy will promote a holistic and conducive ecosystem to catalyze the full potential of intellectual property for India's economic growth and socio-cultural development, while protecting public interest. No time /target date has been fixed for finalizing the policy.
